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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
at HYDERABAD.

R.P.No. 100/91

in

O.A.No. 65/90

Date of Order: 20.8.1992.

Between:-

The U.O.I. rep. by its  
Secretary, Min. of Home Affairs,  
North Block, New Delhi.

2. The Secretary,  
Min. of Health & Family Welfare,  
New Delhi.
3. The Director General of Police,  
Central Reserve Police Force,  
New Delhi.
4. The Inspector General of Police,  
C.R.P.F. Hyderabad.
5. The Chief Medical Officer,  
2 BH, CRPF, Hyderabad.

... Applicants/Respondents.

And

1. Mr.P.Wilson Mathew
2. Mr.R.M.R. Naidu
3. Mr. N.Babu
4. Mr.G.L.Nageswara Rao.

... Respondents/Applicants.

...

Counsel for the Applicants : Mr. V. Rajeshwar Rao for  
Mr. N.V.Ramana.

Counsel for the Respondents : Mr. J.V.Prasad for  
Mrs. J. Chamanthi.

...

C O R A M :-

HON'BLE SHRI R. BALASUBRAHMANIAM, MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

...

(Order of the Division Bench delivered by Hon'ble  
Shri R.Balasubramanian, Member (Admn.) ).

M.A.No. 1529/91 is filed for condoning the delay  
for R.P. After hearing both sides M.A. is allowed.

2. This Review Petition is filed by the Union of India,  
Ministry of Home Affairs against wilson Mathew and others 3  
Respondents. The review applicants were respondents in the O.A.

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and the review respondents were the O.A. applicants.

3. The prayer in the review petition is to evaluate on merits the necessity for grant of each allowance.

4. In the Judgment dated 24.9.1991 on O.A.No.65/90 this Bench directed the respondents to pay the applicants also the enhanced rates of allowances w.e.f. 1.10.1986 on par with similar staff in other establishments in the respective areas. The said Judgment was totally based on a judgment of Guwahati Bench of this Tribunal in their O.A.No.122/89. It was subsequently upheld on merits by the Hon'ble Supreme Court. During the course of hearing the Bench was informed that all the 4 review respondents are at present working as Nurses in the various C.R.P.F. Hospitals in Hyderabad.

5. Under these circumstances, we direct the respondents to pay the applicants the enhanced rates of allowance from 1.10.1986 on par with similar nursing staff posted in other hospitals under the Ministry of Health and the Family Welfare, Govt. of India at Hyderabad. Review Petition is disposed of with no order as to costs.

CERTIFIED TO BE TRUE COPY

Sd/- 4/9/92  
Court Officer  
Central Admn. Tribunal, Hyderabad

Copy to:

1. Secretary, Ministry of Home Affairs, Union of India, North Block, New Delhi.
2. The Secretary, Ministry of Health & Family Welfare, New Delhi.
3. The Director general of Police, Central Reserve Police Force, New Delhi.
4. The Inspector General of Police, C.R.P.F., Hyderabad.
5. The Chief Medical Officer, 2 BH, CRPF, Hyderabad.
6. One copy to Sri N.V.Ramana, Addl.CGSC, Hyderabad.
7. One copy to Smt.J.Chamanthi, Advocate CAT, Hyd.
8. One Spare copy.

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